

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 103/MP/2026 along with IA (Diary) No. 130/2026

Subject : Petition under Section 142 of the Electricity Act, 2003 inter alia seeking appropriate directions against the Respondent No. 1, Solar Energy Corporation of India Limited, for complying with Orders dated 23.08.2022 in Petition 52/MP/2019 and order dated 24.03.2025 in Petition No. 377/MP/2023 passed by this Hon'ble Commission.

Petitioner : Solitaire Powertech Private Limited (SPPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **3.3.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Sahai, Advocate, SPPL
Shri Tushar Shrivastav, Advocate, SPPL
Ms. Aastha Bansal, Advocate, SPPL
Ms. Shikha Ohri, Advocate, SECI
Shri Kartik Sharma, Advocate, SECI

Record of Proceedings

Learned counsel for the Petitioner, SPPL, submitted that the present Petition has been filed inter alia seeking directions against the Respondent, SECI, on its failure to comply with the directions of the Commission issued vide orders dated 23.8.2022 and 24.3.2025 passed in Petition Nos. 52/MP/2019 and 377/MP/2023, respectively and also for the refund of the wrongful deductions made by SECI in the annuity payments to the Petitioner. Learned counsel further submitted that during the pendency of the Petition, SECI vide letter dated 17.2.2026, has called upon the Petitioner to refund an amount of Rs. 2,66,06,277/- within 30 days, failing which SECI will recover the said amount with interest from the power sale proceeds under the PPA. Learned counsel, while pressing on the IA (Diary) No. 130/2026, sought an interim stay of the letter dated 17.2.2026 issued by SECI and also directions to SECI not to take any coercive actions against the Petitioner till the final disposal of the Petition.

2. Learned counsel for the Respondent, SECI, accepted notice and sought liberty to file its reply in the matter.

3. After hearing the learned counsels for the Petitioner and Respondent, SECI, the Commission ordered as under:

(a) Admit and issue notice to the Respondents;

(b) The Respondents to file their replies to the IA as well as the Petition, if any, within a week, with a copy to the Petitioner, who may file its rejoinder, if any, within two days thereafter.

4. The Petition, along with IA, will be listed for the hearing on **18.3.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)